

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/s. SNEHA ENGINEERING EQUIPMENT PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. SNEHA ENGINEERING EQUIPMENT PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	07/10/1994
3.	Authority under which corporate debtor is incorporated / registered	RoC-Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74120TG1994PTC018497
5.	Address of the registered office and principal office (if any) of corporate debtor	D-12, Phase IV, IDA, Jeedimetla, Hyderabad, Telangana- 500055.
6.	Insolvency commencement date in respect of corporate debtor	22-02-2021 (Date of order issued by Hon'ble NCLT for commencement of CIRP) 26-02-2021 (Date of order Received by IRP)
7.	Estimated date of closure of Insolvency Resolution Process	20-08-2021 (from 22-02-2021)
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Satyanarayana Veera Venkata Chebrolu IBBI/IPA-003/IPA-ICAI-N-00224/2019-2020/12677
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Flat No. 201, Chandana Reidency M I G 512 and 513, Near Temple Bus stop, K P H B Colony, Kukatpally, Hyderabad-500072, Telangana. E-Mail: chvvsniob@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Flat No 104, Kavuri Supreme Enclave, Kavuri Hills, Hyderabad-500 033, Telangana. E-Mail: ip.snehaengineering@gmail.com
11.	Last date for submission of claims	12-03-2021 (14 days from the date of receipt of order by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable (as observed till date)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable.

Notice is hereby given that the National Company Law Tribunal Hyderabad bench-I has ordered the commencement of Corporate Insolvency Resolution Process of **M/s. SNEHA ENGINEERING EQUIPMENT PRIVATE LIMITED** on **22-02-2021**.

The creditors of **M/s. SNEHA ENGINEERING EQUIPMENT PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **12-03-2021** to the Interim Resolution Professional at the address mentioned against entry No: 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Satyanarayana Veera Venkata Chennu
Interim Resolution Professional
IBBI/PA-003/PA-ICAI-N-00224/2019-2020/12677

Date: 27-02-2021,

Place: Hyderabad.

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
M/s. SNEHA ENGINEERING EQUIPMENT PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	M/s. SNEHA ENGINEERING EQUIPMENT PRIVATE LIMITED
2. Date of Incorporation Of Corporate Debtor	07/10/1994
3. Authority Under Which Corporate Debtor is Incorporated /Registered	RoC-Hyderabad
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U74120TG1994PTC018497
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	D-12, Phase IV, IDA, Jeedimetla, Hyderabad, Telangana-500055.
6. Insolvency commencement date in respect of corporate debtor	22-02-2021 (Date of order issued by Hon'ble NCLT for commencement of CIRP) 26-02-2021 (Date of order Received by RP)
7. Estimated date of closure of insolvency resolution process	20-08-2021 (from 22-02-2021)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Satyanarayana Veera Venkata Chebrolu IBBI/PA-003/PA-ICAI-N-00224/2019-2020/12677
9. Address and e-mail of the interim resolution professional, as registered with the Board	Rat No. 201, Chandana Reddy M I G 512 and 513, Near Temple Bus stop, KPH B Colony/Kulapally, Hyderabad-500072, Telangana E-Mail: chvvsniob@yahoo.co.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Flat No 104, Kavuri Supreme Enclave, Kavuri Hills, Hyderabad-500 033, Telangana E-Mail: ip.snehaengineering@gmail.com
11. Last date for submission of claims	12-03-2021 (14 days from the date of receipt of order by RP)
12. Classes of creditors, if any, under clause(b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Not Applicable (as observed @1 date)
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available:	WebLink: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal Hyderabad bench-I has ordered the commencement of Corporate Insolvency Resolution Process of M/s. SNEHA ENGINEERING EQUIPMENT PRIVATE LIMITED on 22-02-2021.

The creditors of M/s. SNEHA ENGINEERING EQUIPMENT PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 12-03-2021 to the Interim Resolution Professional at the address mentioned against entry No: 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 27-02-2021, Place: Hyderabad.

Satyanarayana Veera Venkata Chebrolu
Interim Resolution Professional
IBBI/PA-003/PA-ICAI-N-00224/2019-2020/12677

FINANCIAL EXPRESS Sat, 27 February 2021
READ TO LEAD <https://epaper.financial>

ఫారం-ఎ
బహిరంగ ప్రకటన
(అసెంబ్లీస్, కులీయ బ్యాంక్లకు లోన్ అఫ్ ఇంటియా యొక్క రిగ్యులేషన్స్ (నాన్-బ్యాంక్ ఫర్మస్ కొరకు బహిరంగ శిక్షణ ప్రక్రియ) రిగ్యులేషన్స్, 2016 లోని రిగ్యులేషన్ 6 క్రింద)
మెన్బర్స్ స్నేహ ఇంజనీరింగ్ ఎక్విప్మెంట్ ప్రైవేట్ లిమిటెడ్ యొక్క రుణదాతలకు హెచ్చరిక

సంబంధిత వివరాలు	
1. కార్పొరేట్ డెబ్టర్ పేరు	మెన్బర్స్ స్నేహ ఇంజనీరింగ్ ఎక్విప్మెంట్ ప్రైవేట్ లిమిటెడ్
2. కార్పొరేట్ డెబ్టర్ యొక్క ఐన్ కార్పొరేషన్ తేదీ	07.10.1994
3. కార్పొరేట్ డెబ్టర్ ఐన్ కార్పొరేట్ అయిన/ సహజిత అథారిటీ క్రింద	RoC- Hyderabad
4. కార్పొరేట్ గుర్తింపు నెం./ కార్పొరేట్ డెబ్టర్ యొక్క పరిమిత రుణ గుర్తింపు నెం.	U74120TG1994PTC018497
5. కార్పొరేట్ డెబ్టర్ యొక్క సహజిత కార్పొరేట్ కులీయ ప్రతిపత్తి కార్పొరేట్ యొక్క (ప్రైవేట్ అండ్) రిమూవ్ :	డి-12, ఫేజ్-4, ఐడిఎ తేడిమెట్లా, హైదరాబాద్, తెలంగాణ- 500055
6. కార్పొరేట్ డెబ్టర్ యొక్క దివాలా ప్రారంభ తేదీ :	22.02.2021 (గౌరవనీయ NCLT ద్వారా జారీ చేసిన ఉత్తర్వు ప్రకారం CIRP ప్రారంభ తేదీ) 26.02.2021 (IRP ద్వారా ఉత్తర్వు అందుకున్న తేదీ)
7. దివాలా ప్రక్రియ తీర్మానము ముగింపు అంచనా తేదీ :	20.08.2021 (22.02.2021 నుండి)
8. మధ్యంతర తీర్మాన నిపుణుల న్యూనతానుగుణ్య దివాలా నిపుణుల పేరు మరియు రిజిస్ట్రేషన్ నెం.	సత్యనారాయణ వీర వెంకట చీర్రోలు IBBI/PA-003/PA-ICAI-N-00224/2019-2020/12677
9. లోన్ల వద్ద మహిమైన మధ్యంతర తీర్మాన నిపుణుల పేరు రిమూవ్ మరియు ఇ-మెయిల్	ఫ్లాట్ నెం.201, చందన రెసిడెన్సీ, ఎంఐడి 512 మరియు 513, రింపుల్ బస్ స్టాప్ దగ్గర, కెపిహిల్స్, కాంపి, హుబ్బల్పల్లి, హైదరాబాద్-500072, తెలంగాణ, ఇ-మెయిల్ : chvvsniob@yahoo.co.in
10. మధ్యంతర తీర్మాన నిపుణుల యొక్క సమాచారం కొరకు రిమూవ్ మరియు ఇ-మెయిల్	ఫ్లాట్ నెం.104, కావూరి సుప్రీం ఎన్క్లేవ్, కావూరి హిల్స్, హైదరాబాద్-500033, తెలంగాణ ఇ-మెయిల్ : ip.snehaengineering@gmail.com
11. క్లెయిమ్స్ దాఖలు కొరకు ఇతర తేదీ	12.03.2021 (IRP ద్వారా ఉత్తర్వు గుర్తించిన తేదీ నుండి 14 రోజులు)
12. మధ్యంతర తీర్మాన నిపుణుల ద్వారా సెక్షన్ 21 వద్ద సెక్షన్ (6ఎ) యొక్క క్లాక్-టి క్రింద సేవించబడిన రుణదాతల పేర్లకరణ, ఎన్నికల ఉత్తర్వు	వర్తించదు. (నేతినరకు గమనించిన ప్రకారం)
13. ఒక వర్గంలో (ప్రతి క్లాస్ కొరకు మూడు పేర్లు) రుణదాతల అధికృత ప్రతినిధిగా వ్యవహరించుటకు నిర్దేశించబడిన దివాలా నిపుణుల పేర్లు	వర్తించదు.
14. (ఎ) సంబంధిత పాఠములు మరియు (బి) అధికృత ప్రతినిధులలో లభ్యమగు వివరాలు	వెబ్ లింక్ : https://www.ibbi.gov.in/home/downloads భౌతిక చిరునామా : వర్తించదు

ఈ లోడింగ్ ద్వారా చేసినట్లైతే కంపెనీ లా ట్రిబ్యూనల్ ద్వారా మెన్బర్స్ స్నేహ ఇంజనీరింగ్ ఎక్విప్మెంట్ ప్రైవేట్ లిమిటెడ్ వారి కార్పొరేట్ దివాలా తీర్మాన ప్రక్రియను తేదీ : 22.02.2021న ప్రారంభించి, ఉత్తర్వు జారీ చేసినందున తెలియజేయబడినది.

మెన్బర్స్ స్నేహ ఇంజనీరింగ్ ఎక్విప్మెంట్ ప్రైవేట్ లిమిటెడ్ యొక్క అధిక రుణదాతలకు వారి విరాళాలను తీసే అధికారముతో పైన తెలిపిన ఎంపిటి నెం.10లో తెలిపిన మధ్యంతర తీర్మాన నిపుణులను తేదీ : 12.03.2021 లోగా దాఖలు చేయవలెను.

అధిక రుణదాతలకు వారి క్లెయిమ్స్ తీసే అధికారముతో ఎలక్ట్రానిక్ మెథడ్ ద్వారా మాత్రమే దాఖలు చేయవలెను. ఇతర రుణదాతలకు తీసే అధికారముతో వారి విరాళాలను వ్యక్తిగతముగా, పోస్ట్ ద్వారా లేదా ఎలక్ట్రానిక్ మెథడ్ ద్వారా చేయవలెను.

తప్పుడు సమాచారం లేదా అసంబద్ధ అధికారములు దాఖలు చేసిన క్లెయిమ్స్ అరిమూలతో శిక్షార్హము.

తేదీ : 27.02.2021 వ్యవహారముల వీర వెంకట చీర్రోలు
మధ్యంతర తీర్మాన నిపుణులు
IBBI/PA-003/PA-ICAI-N-00224/2019-2020/12677

మన తెలంగాణ Sat, 27 February 2021
తెలంగాణ ప్రజల పత్రిక <https://epaper.manatelang>

Satyanarayana Veera Venkata Chebrolu
Regd No. IBBI/PA-003/PA-ICAI-N-00224/2019-2020/12677
Insolvency Professional

Satyanarayana Veera Venkata Chebrolu